MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 18th May, 2016

S.O.1795 (E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Companies Act, 2013 (18 of 2013), the Central Government hereby appoints the 18th day of May, 2016 as the date on which the provisions of clause (iv) of sub-section (29) of section 2, sections 435 to 438 (both sections inclusive) and section 440 of the said Act shall come into force.

[ fecha 01/12/2009-CL-I (Vol.IV)]
AMARDEEP SINGH BHATIA, Jt. Secy.